

Central Administrative Tribunal  
Mumbai Bench

Original Application No.604/99

Dated this Thursday the 23rd Day of March, 2000

Smt. Motilbai A. Dadlani

Applicant

Shri K.B. Talreja

Advocate for the  
Applicant

Versus

Union of India & 7 Ors.

Respondents

Shri V.S. Masurkar

Advocate for R- 1  
to 6

Shri V.D. Vadhavkar for Shri Sethna  
&

Advocate for R - 7  
and 8.

Coram : Hon'ble Shri B.N. Bahadur, Member (A)

- (i) To be referred to the Reporter or not?
- (ii) Whether it needs to be circulated  
to other Bench of the Tribunal?
- (iii) Library.

*N*  
B.N. Bahadur  
Member (A).

H.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

Original Application No.604/99

Dated this Thursday the 23rd Day of March, 2000.

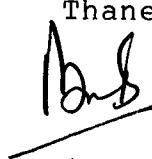
Coram : Hon'ble Shri B.N. Bahadur, Member (A).

Smt. Motilbai Amulrai Dadlani,  
R/o Bk.No.969/12,  
Ulhasnagar-3,  
District Thane. .. Applicant.

(By Advocate Shri K.B. Talreja)

Versus

1. Union of India, through  
Secretary,  
Ministry of Communication,  
Dak Bhavan, Sansad Marg,  
New Delhi.
2. Director General (Post),  
Dak Bhavan,  
Sansad Marg,  
New Delhi - 110 001.
3. Asstt. Director General (Pension),  
Ministry of Communication,  
Department of Posts,  
Dak Bhavan,  
Sansad Marg,  
New Delhi - 110 001.
4. Director of Accounts,  
Postal, Nagpur.
5. Chief Post Master General,  
Maharashtra Circle,  
Mumbai - 400 001.
6. Senior Superintendent of Post Office,  
Thane Central Division,  
Thane - 400 601.



7. Under Secretary,  
Ministry of Home Affairs,  
Rehabilitation Division (Settlement),  
Govt. of India,  
Jaisalmer House,  
New Delhi - 110 001.

8. Settlement Officer,  
Ministry of Home Affairs,  
Rehabilitation Division,  
Govt. of India,  
Jaisalmer House,  
New Delhi - 110 001. .. Respondents.

(By Advocate Shri V.S. Masurkar,  
for Respondent Nos.1 to 6 and  
Mr.V.D. Vadhavkar, for Mr.M.I.  
Sethna, for Respondent Nos.7 & 8).

O R D E R [ Oral ]  
[ Per : Shri B.N. Bahadur Member (A) ]

Heard Mr.K.B. Talreja, Learned Counsel for the  
Applicant and Shri K.R. Yelwe for Mr.V.S. Masurkar,  
Counsel for Respondent Nos.1 to 6 and Mr.V.D. Vadhavkar  
for Mr.M.I. Sethna, Counsel for Respondent Nos.7 & 8.

2. It has been stated / admitted that the reliefs  
sought for have now <sup>been</sup> provided by the Department of  
Posts to the Applicant. Learned Counsel for Respondent  
Nos.1 to 6 produced for our perusal a copy of the letter  
from the Department of Posts to their Advocate, stating  
that Pension orders have been issued and arrears paid on  
8.2.2000. This is agreed to by Mr.Talreja.

3. Learned Counsel for the Applicant further



...3...

states that in view of the in-ordinate delay, interest should be paid on the arrears. This is not specifically asked for in the among the reliefs sought and cannot be provided here. However, liberty is granted to the applicant to make an application regarding interest to the Department of Posts. The Department of Posts will consider this application and dispose of as per rules and law from the date of receipt of this order.

4. The case is disposed of accordingly as having become infructuous. No orders as to costs.

B.N. Bahadur

( B.N. Bahadur )  
Member (A).

H.